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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **CONT.CAS(C) 1133/2024**

MR KUNWER SACHDEVPetitioner
Through: Mr. Annirudh Sharma, Mr. Apoorv Agarwal, Mr. Shikhar Gupta, Ms. Prachi D. And Ms. Saloni Singh, Adv.

versus

INSOLVENCY AND BANKRUPTCY BOARD OF INDIA
.....Respondent
Through: Mr. Abhinav Singh, Adv.

CORAM:
HON'BLE MR. JUSTICE DHARMESH SHARMA

ORDER
24.07.2024

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1. The petitioner is seeking initiation of contempt proceedings against the respondent alleging wilful disobedience of the directions passed by this Court *vide* judgment dated 12.02.2024 in W.P.(C) No. 10599/2023.
2. Mr. Abhinav Singh, learned counsel appears on behalf of the respondent/Insolvency and Bankruptcy Board of India [**IBBI**]. He requests some time to seek instructions. Let hard as well as soft copies of the present contempt petition, along with annexures, be supplied to him.
3. In short, this Court *vide* judgment dated 12.02.2024 has directed the IBBI to frame/finalize the code of conduct/guidelines for the functioning of the Committee of Creditors [**CoC**] for any kind of assistance in the proceedings under the IBBI within a period of three months. It appears that till date, no action has been taken by the



respondent/IBBI.

4. Learned counsel for respondent requests time to seek instructions. Let a short affidavit, if any advised, be filed within four weeks.

5. Re-notify on 25.09.2024.

DHARMESH SHARMA, J.

JULY 24, 2024

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